

IN THE HIGH COURT OF JHARKHAND AT RANCHI
W.P. (S) No.7320 of 2019

Shrawan Kumar, aged about 57 years, S/o Late Chandra Shekhar
Singh, resident of Parmeshwar Dayal Road, Barmasiya, P.O., P.S. &
District Deoghar, Jharkhand Petitioner

Versus

The State of Jharkhand & Others Respondents

CORAM : HON'BLE MR. JUSTICE SANJAY KUMAR DWIVEDI

For the Petitioner : Mr. Rahul Kamlesh, Advocate

For the Respondents : Mr. Shadab Bin Haque, A.C. to Sr. SC.II,

03/24.06.2020 Heard Mr. Rahul Kamlesh, learned counsel for the petitioner
and Mr. Shadab Bin Haque, A.C. to Sr. SC.II, Mr. Mukesh Kumar
Sinha, learned counsel for respondents-State.

This writ petition has been heard through Video Conferencing
in view of the guidelines of the High Court taking into account the
situation arising due to COVID-19 pandemic.

Mr. Rahul Kamlesh, learned counsel for the petitioner, on
instruction seeks permission to withdraw this application.

Mr. Shadab Bin Haque, A.C. to Sr. SC.II, Mr. Mukesh Kumar
Sinha, learned counsel for respondents-State has no objection to the
said prayer.

Permission is accorded.

Accordingly, this writ petition stands dismissed as withdrawn.

(Sanjay Kumar Dwivedi, J.)

Anit